

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No.493 of 2003

Ganesh Napit, son of late Maghu Napit, resident of Sakatanda,
P.O. Hariharpur, District - Dhanbad **Petitioner**

Versus

State of Jharkhand **Opposite Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

04/07.09.2021 Learned counsel for the petitioner Mr. Saurav Kumar,

is present.

2. Learned counsel for the State Mr. Pravin Kumar Appu,
is also present.

3. Learned counsel for the petitioner submits that it is very
old case and he does not have any contact with the client. He
submits that notice may be issued to the petitioner so that the
matter may be argued.

4. Office is directed to issue notice to the petitioner
through the concerned police station. The learned counsel for
the State is directed to seek instruction and file an affidavit in
this case of the Officer-in-charge of the concerned police station
or any other officer authorized by him regarding service of
notice upon the petitioner so that the petitioner may appear
before this Court and take appropriate steps for final disposal
of the present case. The affidavit should be filed latest by 24th
September, 2021.

5. Post this case on 28th September, 2021 under the
heading for 'Final Disposal'.

(Anubha Rawat Choudhary, J.)